NOTICE

Tata Elxsi Limited

(Regd. Office: ITPB Road, Whitefield, Bengaluru, Karnataka, 560048)

This is to inform the general public that Original Share Certificate(s) issued by Tata Elxsi Limited, the details of which are as mentioned below, have been lost/misplaced and an application has been made by the holder(s) for issuance of duplicate Share Certificate(s) in respect thereof.

Name(s) of the Holder	Folio No.	Distinctive No.(s) from to	No. of Shares
Barindra Mitra	EXB0001404	11489811-11489910	100

Any person who has a claim in respect of the said shares or objection to the issuance of the duplicate Share Certificate shall lodge such claim or objection with the Company at its Registered Office within 15 (fifteen) days from the publication of this notice or else the Company will proceed to issue duplicate Share Certificate(s) in favor of the holder(s) without any further delay.

Date : 22/12/2025
Place: Karnataka

Name(s) of the Claimant:
Swati Ghosh

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RIGHTFI TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name Of Corporate Person	Rightfi Technologies Private Limited
2.	Date of incorporation of corporate person	12/04/2021
3.	Authority under which corporate person is incorporated/ registered	Registrar of Companies - Bangalore
4.	Corporate Identity Number of corporate person	U74110KA2021PTC146377
5.	Address of the registered office and principal office (if any) of corporate person	Indiqube-Sigma, A Wing, 3rd Floor 3/B Koramangala Industrial Layout, Bangalore, 560034
6.	Liquidation commencement date of corporate person	18th December, 2025
7.	Name, address, email address, telephone number and the registration number of the liquidator	Name: Pramod Srihari Email – pramod@caped.in Address: #3rd Floor, Raj Towers, 23rd Cross, Banashankari 2nd Stage, Bengaluru - 560070 Contact No.- +91 9620075048 Registration number - IBBI/IPA-001/IP-P-02286/2021-2022/13674
8.	Last date for submission of claims	17th January, 2026

Notice is hereby given that **Rightfi Technologies Private Limited** has commenced voluntary liquidation on **18th December, 2025**.

The stakeholders of **Rightfi Technologies Private Limited** hereby called upon to submit a proof of their claims, on or before **17th January, 2026**, to the liquidator at the address mentioned against item 07.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 23/12/2025
Place: Bengaluru

Pramod Srihari
Liquidator
IBBI Reg. No.:- IBBI/IPA-001/IP-P-02286/2021-2022/13674

Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI

[Pursuant to Section 374(b) of the Companies Act, 2013 and Rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application has been made to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, that Mahaan Realty Developers LLP a Limited Liability Partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
2. The principal objects of the company are as follows:
   (i) To acquire by purchase or otherwise (including joint Development and Joint venture) plot or plots of land, develop, build houses, housing flats, shops, hospital buildings, roadways for township, water tank, reservoirs, drainage and sewage work, water distribution and filtration systems for housing project, offices, accommodation, facilities for recreation and public utilities or similar other facilities.
   (ii) To lay out, develop, construct, build, erect, demolish, re-erect, alter, repair, remodel, or do any other work in connection with any building or buildings scheme or any other structural work of any kind whatsoever and for such purpose to prepare estimates, designs, plans, specification or models and such other or any act that may be requisite therefore.
   (iii) To purchase, mortgage, acquire, take on lease, or in exchange or in any other lawful manner in any area, land, building, structures and to turn the same into account, develop the same and lease, sell or dispose of or maintain the same and to build markets or other buildings or conveniences thereon and to equip the same or any part thereof with all or any amenities or conveniences and to deal with the same in any manner whatsoever.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at No.2, Sai Sanjeevini L/O, Munnekollala, Marathahalli Colony, Bangalore 560 037
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin code -122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

For and on behalf of Mahaan Realty Developers LLP

Date: 22-12-2025
Place: Bangalore

Sunil Kumar Reddy L C P
Designated Partner

Sree Saran Alluru
Designated Partner

IndiaShelter Home Loans

INDIA SHELTER FINANCE CORPORATION LTD.

DEMAND NOTICE

Regd: Office:- Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002
Branch Office : DC Arcade, Second Floor, Opposite Mainad Engineering College, Salagame Road, Hassan, Karnataka- 573102

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. Notice Is Hereby Given That The Following Borrower's Who Have Availed Loan From India Shelter Finance Corporation Ltd. (isfcl) Have Failed To Pay Equated Monthly Installments (emis) Of Their Loan To Isfcl And That Their Loan Account Has Been Classified As Non-performing Asset As Per The Guidelines Issued By National Housing Bank. The Borrower(s) Have Provided Security Of The Immovable Properties To Isfcl, The Details Of Which Are Described Herein Below. The Details Of The Loan And The Amounts Outstanding And Payable By The Borrower/s To Isfcl As On Date Are Also Indicated Here Below. The Borrower(s) As Well As The Public In General Are Hereby Informed That The Undersigned Being The Authorised Officer Of Isfcl, The Secured Creditor Has Initiated Action Against The Following Borrower(s) Under The Provision Of The Securitization And Reconstruction Of Financial Asset And Enforcement Of Security Interest Act 2002 And Issued Notice Under This Act Details Mentioned Below. If The Following Borrower(s) Fail To Repay The Outstanding Dues Indicated Against Their Names Within 60(sixty) Days Of The Notice, The Undersigned Will Exercise Any One Or More Of The Powers Conferred On The Secured Creditor Under Sub-section (4) Of The Section-13 Of The Sarfaesi Act, Including The Power To Take The Possession And Sell The Same. The Public In General Is Advised Not To Deal With Properties Described Herein Below.

Sr. No.	Name of the Borrower(s)/ Guarantor/legalheir/legal representative, Loan account no.	NPA Date/ Demand Notice Date	Demand Notice Date and Amount	Description of secured Asset(s) (immovable properties)
1.	**Mr./ Mrs. Parvathi, Mr./ Mrs. Sanjay S N,** No 10, Sabbanahalli Village, Teranya, Holenarasipura Taluk, Hassan, Karnataka-573220. 573220 Karnataka **(loan Account No./ A.P No. HLHSCHLONS000005070708/ AP-10165407)**	10Th-Dec-2025 10-Dec-2025	10-Dec-2025 Rs. 1336171/- (Rupees Thirteen Lakh Thirty Six Thousand One Hundred Seventy One Only) due as on 10th Dec 2025 together with interest from 11th Dec 2025, and other charges and cost till the date of the payment	All piece and parcel of PID NO. 151600701700200075, Katha No. 83, Sy No. 9/2, Sabbanahalli Village, Malali GP, Holenarasipura Taluk, Hassan District, Hassan, Karnataka-573220. 573220 Karnataka BOUNDARY:- East-Road,West- Vacant land,North-Pvt property,South-private property,

Place: HASSAN
Date: 23.12.2025

Authorised Officer
India Shelter Finance Corporation Ltd

AUTHUM

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. Ph.:(022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com
Branch Address: Authum investment & infrastructure limited No 39 FKK Towers 2nd Floor, 30th Cross road Tilak Nagar,Bannerghatta Road,Bangalore – 560041

DEMAND NOTICE

Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Authum Investment & Infrastructure Limited("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024) We state that despite having availed the financial assistance, the borrowers/ guarantors/ mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of AIIL in accordance with the directives relating to asset classification issued by the National Housing Bank, consequent to the Authorized Officer of AIIL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served/unclaimed and as such they are hereby informed by way of public notice.

Sr. No.	Loan No. / Name Of The Borrower / Address	Co-Borrower And Guarantor Name Director Name	NPA DATE	Date Of Demand Notice	Outstanding Amount	Loan Amount
1	**RHHLBAN000041294 / MR. ANKUSH JOSHI,** Padmalaya Residency Flat No. 404, 2nd Main 5th Cross 2nd Stage Vittal Nagar Bangalore – 560078. **Also, At:** Flat No. 102, 1st Floor, A' Block Unicon North Brooks 46, Veerasagara Village, Yelahanka Hobli, Bangalore-562125.	**SWATHI ANKUSH JOSHI**	06.12.2019	22.12.2025	**Rs. 98,20,176.75/-** (Rupees Ninety-eight Lakhs Twenty Thousand One Hundred and Seventy-Six and seventy-Five paisa only)	**Rs. 43,52,000/-** (Rupees Forty-Three Lakhs Fifty-Two Thousand Only)

Property Address Of Secured Assets:- All the piece and parcel of the Residential property situated in Flat no. A-102 on First Floor, Block No. A in scheme called Flexible repayment scheme situated at : Beside Flat no 102 , First Floor, A block Unicon North Brooks - 46 Sy No 4/4, Veerasagara Village, Yelahanka Hobli, Bangalore North Taluk admeasuring 1045 soft./ sq. and undivided proportionate share of land and common facilities.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act. 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated : 23.12.2025 / Place: Bangalore **Authorized Officer, Authum Investment & Infrastructure Limited**

ರಾಜ್ಯೋತ್ಸವ ನಿತ್ಯೋತ್ಸವವಾಗಲಿ

ಕನ್ನಡ ರಾಜ್ಯೋತ್ಸವ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಶಾಸಕ ಹುಸೇನ್

ರಾಮನಗರ: ಕನ್ನಡ ನೆಲ, ಜಲ, ಭಾಷೆ, ಸಂಸ್ಕೃತಿ ರಕ್ಷಣೆಯಲ್ಲಿ ಕನ್ನಡ ಪರ ಹೋರಾಟಗಾರರು ಪ್ರಮುಖ ಪಾತ್ರ ವಹಿಸುತ್ತಿದ್ದಾರೆಂದು ಶಾಸಕ ಎಚ್.ಎ.ಇಕ್ಬಾಲ್ ಹುಸೇನ್ ಮೆಚ್ಚುಗೆ ವ್ಯಕ್ತಪಡಿಸಿದರು.

ನಗರದ ಹಳೆ ಬಸ್ ನಿಲ್ದಾಣದಲ್ಲಿ ಕರ್ನಾಟಕ ರಕ್ಷಣಾ ವೇದಿಕೆ ಸ್ವಾಭಿಮಾನಿ ಬಣದ ವತಿಯಿಂದ ನಡೆದ ಕನ್ನಡ ರಾಜ್ಯೋತ್ಸವ ಹಾಗೂ ಕನ್ನಡತಿ ಸಂಭ್ರಮ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಮಾತನಾಡಿದ ಅವರು, ಇಂದು ಕನ್ನಡ ನಾಡಿನಲ್ಲಿ ಮಾತ್ರ ಭಾಷೆ ಕನ್ನಡವೇ ಸಾರ್ವಭೌಮವಾಗಿದೆ. ಕನ್ನಡ, ನಾಡು, ನುಡಿ ವಿಷಯವಾಗಿ ನವೆಂಬರ್‌ನಲ್ಲಿ ಮಾತ್ರ ಕನ್ನಡ ರಾಜ್ಯೋತ್ಸವ ಸೀಮಿತವಾಗಬಾರದು. ಕನ್ನಡ ರಾಜ್ಯೋತ್ಸವ ಎಂಬುದು ಪ್ರತಿ ಮನೆ ಮನಗಳಲ್ಲಿ ನಿತ್ಯೋತ್ಸವ ಆಗಬೇಕೆಂದೆ ಎಂದು ಅಭಿಪ್ರಾಯಪಟ್ಟರು.

ಇತ್ತೀಚಿನ ದಿನಗಳಲ್ಲಿ ಅನ್ಯಭಾಷಿಗರ ಹಾವಳಿಯ ಸುಳಿಯಲ್ಲಿ ನಮ್ಮ ಭಾಷೆ ಸಿಲುಕಿದೆಯೇನೋ ಎನ್ನುವಂತಾಗಿದೆ. ಇಂತಹ ಸಮಯದಲ್ಲಿ ಹಲವು ಕನ್ನಡಪರ ಸಂಘಟನೆಗಳು ತಮ್ಮ ಜವಾಬ್ದಾರಿ ಅರಿತು ರಾಮನಗರದಲ್ಲಿ ಕರವೇ ಸ್ವಾಭಿಮಾನಿ ಬಣದ ಪದಾಧಿಕಾರಿಗಳು ಕನ್ನಡ ರಾಜ್ಯೋತ್ಸವ ಆಚರಣೆ ಮಾಡಿ, ವಿವಿಧ ಕ್ಷೇತ್ರದ ಸಾಧಕರಿಗೆ ಕರುನಾಡ ಪ್ರಶಸ್ತಿ ನೀಡಿ ಗೌರವಿಸುವ ಜೊತೆಗೆ ನಮ್ಮೆಲ್ಲರಲ್ಲೂ ಕನ್ನಡದ ಬಗೆಗೆ ಜಾಗೃತಿಗೊಳಿಸುವ ಕೆಲಸ ಮಾಡುತ್ತಿದೆ ಎಂದು ಹೇಳಿದರು.

ಕ.ರ.ವೇ ಸ್ವಾಭಿಮಾನಿ ಬಣದ ರಾಜ್ಯಾಧ್ಯಕ್ಷ ಡಿ.ಕೃಷ್ಣೇಗೌಡ ಮಾತನಾಡಿ, ಇಂದು ಸರ್ಕಾರಿ ಕನ್ನಡ ಶಾಲೆ ಮುಚ್ಚುತ್ತಿದ್ದು, ಖಾಸಗಿ ಶಾಲೆಗಳಿಗೆ ಆದ್ಯತೆ ನೀಡುತ್ತಿದೆ, ಅಂಗನವಾಡಿಗಳಲ್ಲಿ ಕಳಪೆ ಆಹಾರ ಪೂರೈಕೆ ಬಗ್ಗೆ ನಾವು ಪ್ರತಿಭಟನೆ ನಡೆಸಿ ಪತ್ರಿಕಾ ಬರೆದಿದ್ದೇವೆ. ಆಗಾಗ ಶಾಸಕರು ಸರ್ಕಾರದ ಗಮನ ಸೆಳೆಯುವಂತೆ ಮನವಿ ಮಾಡಿದರು.

ಸಂತೋಷ್, ಮಂಜು, ಟಿ.ಜೆ.ವೆಂಕಟೇಶ್, ಪ್ರಸಾದ್, ಮಲ್ಲೇಶ್, ವಿಷಕಂಠಯ್ಯ, ಶಿವಹೊಂಬಯ್ಯ, ಮುನಿಯಪ್ಪ, ಸುಮಂಗಳ, ಅಂಕನಹಳ್ಳಿತಿಮ್ಮ, ನಾಗೇಶ್, ಪಿ.ಎಸ್.ದಿಗಂತ್‌ಗೌಡ, ಬಿ.ವಿ.ಸೂರ್ಯಪ್ರಕಾಶ್, ಪ್ರವೀಣ್, ಶಿವಕುಮಾರ್, ಸುಶೀಲಮ್ಮ, ಶಾನ್ವಿನಿಕೇತ್, ಮಲ್ಲೇಶ್, ವಾರುಣಿ ಅವರಿಗೆ ಕರುನಾಡು ಪ್ರಶಸ್ತಿ ನೀಡಲಾಯಿತು.

ಕಲ್ಯಾಣೇಲಿ ಶಿವಲಿಂಗ ಪತ್ತೆ

ದೇವನಹಳ್ಳಿ: ಪಟ್ಟಣದ ಪುಟ್ಟಪ್ಪನ ಗುಡಿಬೀದಿಯಲ್ಲಿ ಇರುವ ಶ್ರೀ ಶೀತಾಂಬರ ಅಂಜನೇಯ ಸ್ವಾಮಿ ದೇವಾಲಯದ ಪಕ್ಕದ ಪುರಾತನ ಕಲ್ಯಾಣಿಯಲ್ಲಿ ಶಿವಲಿಂಗ ಪತ್ತೆಯಾಗಿದೆ.

ಇತ್ತೀಚೆಗೆ ಮುಜರಾಯಿ ಇಲಾಖೆ ಕಲ್ಯಾಣಿಯನ್ನು ಸ್ವಚ್ಛಗೊಳಿಸುವ ಕೆಲಸ ಮಾಡುತ್ತಿದ್ದು ಈ ಸಮಯದಲ್ಲಿ ನೀರಿನಿಂದ ತುಂಬಿದ್ದ ಕಲ್ಯಾಣಿಯೊಳಗೆ ಶಿವಲಿಂಗ ಕಾಣಿಸಿಕೊಂಡಿದೆ.

ಶಿವಲಿಂಗ ಪತ್ತೆಯಾದ ಸ್ಥಳದಲ್ಲಿ ನೀರು ಉಕ್ಕಿಹರಿಯುತ್ತಿದೆ. ಈ ಶಿವಲಿಂಗ ಮತ್ತು ಕಲ್ಯಾಣಿಯನ್ನು ಸರಿಯಾಗಿ ಸಂರಕ್ಷಣೆ ಮಾಡಬೇಕೆಂದು ಸ್ಥಳೀಯ ನಿವಾಸಿಗಳು ಒತ್ತಾಯಿಸಿದ್ದಾರೆ.

ಪುರುಷನ ಶವ ಪತ್ತೆ: ದೂರು

ವಿಜಯಪುರ: ಮರಕ್ಕೆ ವ್ಯಕ್ತಿಯೊಬ್ಬರು ನೇಣು ಹಾಕಿಕೊಂಡ ಸ್ಥಿತಿಯಲ್ಲಿ ಚಿಕ್ಕಬಳ್ಳಾಪುರದ ಮುಖ್ಯರಸ್ತೆಯಲ್ಲಿರುವ ರೇಷ್ಮೆ ಹುರಿ ಘಟಕದ ಹಿಂಭಾಗದಲ್ಲಿ ಶವಪತ್ತೆಯಾಗಿದೆ. ಪತ್ತೆಯಾದ ಮೃತದೇಹ ಸುಮಾರು 30 ವರ್ಷದ ವಯಸ್ಸಿನ ಪುರುಷನದ್ದಾಗಿದೆ. ಇದು ಆತ್ಮಹತ್ಯೆಯೋ ಅಥವಾ ಕೊಲೆಯೋ ಎಂಬುವುದು ಸ್ಥಳೀಯ ಪೊಲೀಸರು ಪರಿಶೀಲನೆ ನಡೆಸುತ್ತಿದ್ದಾರೆ. ಶವಪತ್ತೆಯಾದ ಬಗ್ಗೆ ಮಾಹಿತಿ ಸಿಕ್ಕ ಕೂಡಲೇ ಘಟನಾ ಸ್ಥಳಕ್ಕೆ ಪೊಲೀಸರು ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲನೆ ನಡೆಸಿ ಈ ಬಗ್ಗೆ ದೂರು ದಾಖಲಿಸಿಕೊಂಡು ತನಿಖೆ ಕೈಗೊಂಡಿದ್ದಾರೆ.

ದೂರು ಕೊಟ್ಟರೂ ಕ್ರಮ ಇಲ್ಲ: ದಸಂಸ ಸತ್ಯಾಗ್ರಹದ ಎಚ್ಚರಿಕೆ

ಹೊಸಕೋಟೆ: ಜಮೀನು ಪೋಡಿ ವಿಚಾರಕ್ಕೆ ಹಣಕ್ಕೆ ಬೇಡಿಕೆ ಇಟ್ಟು ಅಲ್ಲ ಹಣವನ್ನು ಫೋನ್ ಪೇ ಮೂಲಕ ಪಡೆದಿರುವ ಬಗ್ಗೆ ಸಾಕ್ಷಿ ಸಮೇತ ಕಂದಾಯ ಇಲಾಖೆ ಸರ್ವೆಯರ್, ಗ್ರಾಮ ಲೆಕ್ಕಿಗರ ವಿರುದ್ಧ ತಹಸೀಲ್ದಾರ್‌ಗೆ ದೂರು ಕೊಟ್ಟರೂ ಯಾವುದೇ ಕ್ರಮಕೈಗೊಂಡಿಲ್ಲ ಎಂದು ದಲಿತ ಸಂಘರ್ಷ ಸಮಿತಿ ಕರ್ನಾಟಕ ಬೆಂಗಳೂರು ವಿಭಾಗೀಯ ಸಂಚಾಲಕ ಮುಂಜುನಾಥ್ ಅಣ್ಣಯ್ಯ ಆರೋಪಿಸಿದರು.

ಸುದ್ದಿಗೋಷ್ಠಿಯಲ್ಲಿ ಮಾತನಾಡಿ, ತಾಲೂಕಿನ ಜಡಿಗೇನಹಳ್ಳಿ ಹೋಬಳಿಯ ಖಾಜಿಹೊಸಹಳ್ಳಿ ಗ್ರಾಮದ ಹಿರಿಯ ಹೋರಾಟಗಾರ ಅಣ್ಣಯ್ಯ ಸೇರಿದ ಸರ್ವೆ ನಂಬರ್ 60ರಲ್ಲಿ 1 ಎಕರೆ ಜಮೀನು ಪೋಡಿಗಾಗಿ ಜಡಿಗೇನಹಳ್ಳಿ ಹೋಬಳಿ ನಾಡಕಚೇರಿ ಕಾರ್ಯದರ್ಶಿ ಮನೋಹರ್, ಸರ್ವೆಯರ್ ತಿಪ್ಪೇಸ್ವಾಮಿ, ಅರಬ ಆನಂದ್ ಲಂಚ ಅವರು 3 ಲಕ್ಷ ಬೇಡಿಕೆ ಇಟ್ಟಿದ್ದರು. ಬೇಡಿಕೆಯಂತೆ 40, 60 ಸಾವಿರ ಹಣ ಪ್ರತ್ಯೇಕವಾಗಿ ಫೋನ್ ಪೇ ಮೂಲಕ ಪಾವತಿಸಿರುವ ಬಗ್ಗೆ ಸಾಕ್ಷಿ ನೀಡಿದ್ದರೂ ಸಹ ತಹಸೀಲ್ದಾರ್ ಕ್ರಮಕೈಗೊಂಡಿಲ್ಲ ಎಂದು ದೂರಿದರು. ತಹಸೀಲ್ದಾರ್ ಕ್ರಮಕೈಗೊಳ್ಳದಿದ್ದರೆ ತಾಲೂಕು ಕಚೇರಿ ಎದುರು ಸತ್ಯಾಗ್ರಹ ನಡೆಸಲಾಗುವುದು ಎಂದು ಎಚ್ಚರಿಸಿದರು.ಈ ಸಂಬಂಧ ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಕಂದಾಯ ಸಚಿವರು, ಶಾಸಕರು, ಲೋಕಾಯುಕ್ತಕ್ಕೂ ದೂರು ನೀಡಲಾಗಿದೆ. ದಸಂಸಕ ನಗರ ಜಿಲ್ಲಾ ಸಂಘಟನಾ ಸಂಚಾಲಕ ವೆಂಕಟಸ್ವಾಮಿ, ಸುರೇಶ್‌ಕುಮಾರ್, ಸದಸ್ಯ ರಾಮಚಂದ್ರ, ಕರ್ನಾಟಕ ದಲಿತ ಕ್ರಿಯಾ ಸಮಿತಿ ರಾಜ್ಯಾಧ್ಯಕ್ಷ ಎಸ್.ಮೂರ್ತಿ ಹಾಜರಿದ್ದರು.